

17.28 hrs.

APPROPRIATION (RAILWAYS) BILL\*,  
1978

THE MINISTER OF RAILWAYS  
(PROF. MADHU DANDAVATE): Sir, I  
beg to move for leave to introduce a Bill  
to authorise payment and appropriation of  
certain sums from and out of the Consoli-  
dated Fund of India for the services of the  
financial year 1978-79 for the purposes of  
Railways.

MR. SPEAKER: The question is :

"That leave be granted to introduce  
a Bill to authorise payment and appro-  
priation of certain sums from and out  
of the Consolidated Fund of India for  
the services of the financial year 1978-79  
for the purposes of Railways."

*The motion was adopted.*

PROF. MADHU DANDAVATE: Sir, I  
introduce† the Bill.†

I beg to move‡ :

"That the Bill to authorise payment  
and appropriation of certain sums from  
and out of the Consolidated Fund of  
India for the services of the financial  
year 1978-79 for the purposes of Railways,  
be taken into consideration.

MR. SPEAKER: The question is :

"That the Bill to authorise payment  
and appropriation of certain sums from  
and out of the Consolidated Fund of  
India for the services of the financial  
year 1978-79 for the purposes of Railway,  
be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: We shall now take  
up clause-by-clause consideration.

The question is:

"That clauses 2, 3 and the Schedule  
stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3 and the Schedule were added to the  
Bill.*

*Clause 1, the Enacting Formula and the Title  
were added to the Bill.*

PROF. MADHU DANDAVATE: I  
beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is :

"That the Bill be passed."

*The motion was adopted.*

17.28 hrs.

SUPPLEMENTARY DEMANDS‡ FOR  
GRANTS (RAILWAYS), 1977-78.

MR. SPEAKER: We will now take up  
Supplementary Demands for Grants (Rail-  
ways) for 1977-78.

Motion moved:

"That the respective Supplementary  
sums not exceeding the amounts shown  
in the Third column of the Order Paper  
be granted to the President out of the  
Consolidated Fund of India to defray  
the charges that will come in course of  
payment during the year ending the 31st  
day of March, 1978, in respect of the  
following demands entered in the second  
column thereof:—

Demands Nos. 9, 12, 13, 16, 18, 19 and 21."

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-3-78.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

§Moved with the recommendation of the President.

*Supplementary Demands for grants (Railways)  
for 1977-78 submitted to the Vote of Lok Sabha.*

| No. of Demand | Name of Demand   | Amount of Demand for Grant submitted to the Vote of the House |
|---------------|--|---|
| 1             | 2  | 3   |
| 9             | Working Expenses—Miscellaneous Expenses.   | 5,10,28,000   |
| 12            | Dividend to General Revenues and Contribution for Grants to States in lieu of Passenger Fare Tax | 1,74,54,000   |
| 13            | Open Line Works (Revenue).   | 1,23,00,000   |
| 16            | Pensinary Charges—Pension Fund   | 7,92,18,000   |
| 18            | Appropriation to Development Fund  | 7,52,72,000   |
| 19            | Appropriation to Revenue Reserve Fund  | 49,29,35,000  |
| 21            | Appropriation to Accident Compensation, Safety and Passenger Amenities Fund                      | 63,27,000   |

MR. SPEAKER I shall now put the Supplementary Demands for Grants Railways to the vote for House. The question is,

“That the respective Supplementary sums not exceeding the amounts shown in the Third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the following demands entered in the second column thereof :—

D-demands Nos. 9, 12, 13, 16, 18, 19 and 21.”

∇ The motion was adopted

17.29 hrs.

APPROPRIATION (RAILWAYS) NO.  
2 BILL\*, 1978.

THE MINISTER OF RAILWAYS PROF. MADHU DANDAVATE : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways.

MR. SPEAKER : The question is:

“The leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways.”

*The motion was adopted.*

PROF. MADHU DANDAVATE : I introduce the Bill.

I beg to move.†

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration.”

MR. SPEAKER : The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration.”

*The motion was adopted*

MR. SPEAKER: We shall now take up the clause by clause consideration. The question is:

“That Clauses 2, 3 and the Schedule stand part of the Bill”.

*The motion was adopted.*

∇ Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE : I beg to move:

“That the Bill be passed.”

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-3-78.

†Introduced in Council with the recommendation of the President.